

14.20 hrs.

Title: Consideration of the Salaries and Allowances of Officers of Parliament (Second Amendment) Bill, 2002. (Bill Passed)

MR. CHAIRMAN : With the leave of the House I will take up Item no. 13 at the request of the Hon. Minister.

THE MINISTER OF PARLIAMENTARY AFFAIRS AND MINISTER OF COMMUNICATIONS AND INFORMATION TECHNOLOGY (SHRI PRAMOD MAHAJAN): Mr. Chairman, Sir, I beg to move:*

"That the Bill further to amend the Salaries and Allowances of Officers of Parliament Act, 1953, be taken into consideration."

Sir, all of us are aware that the Speaker of the House of People occupies a very prominent and important position in the parliamentary system. But, Sir, as a Speaker of the House he is not entitled to any pension under the Act, forget about the family pension to his widow or dependent family. His pension is only like a Member of Parliament. And so, this Bill is basically for giving family pension to a Speaker who dies in harness and again family pension, medical attendance and treatment and use of unfurnished residence without payment of licence fee for the remainder of life of the spouse. This is on the lines of a President dying in harness or Vice-President dying in harness.

I request the House to support and we can pass the Bill.

MR. CHAIRMAN : Motion moved:

"That the Bill further to amend the Salaries and Allowances of Officers of Parliament Act, 1953, be taken into consideration."

MR. CHAIRMAN: I think we can pass it without discussion.

* Moved with the recommendation of the President

SHRI PRIYA RANJAN DASMUNSI (RAIGANJ): Sir, we thank the hon. Minister for bringing this Bill. We also desire that it should be passed without any debate.

But, Sir, I just want to mention one thing, not relevant to this, and draw the attention of the hon. Minister through you to this aspect. This Parliament House is protected by the members of the Watch and Ward Service and others. If you go and see at the Vijay Chowk entrance of the building, you will kindly see that in the scorching sun, without any proper shade the security personnel are standing there from 9 a.m. to 6 p.m. and I am afraid their security alertness may go. My desire, through you, to the hon. Minister of Parliamentary Affairs is to ensure that the Lok Sabha Secretariat provides a proper shade for them so that their security alertness should not go.

MR. CHAIRMAN : This is different. We will take it up on some other day. We are on this Bill.

SHRI PRIYA RANJAN DASMUNSI : We are supporting this Bill. There should not be any doubt about it. I draw the attention of the hon. Minister of Parliamentary Affairs to this fact. If no facility is given, they may faint in this severe heat.

SHRI PRAMOD MAHAJAN: Sir, I accept the suggestion. Anyhow, the House is not under the control of the Ministry of Parliamentary Affairs.

MR. CHAIRMAN: It is under the Speaker, Lok Sabha.

SHRI PRAMOD MAHAJAN: You will have a new Speaker on Friday. So, we will request the Speaker in this regard.

SHRI PRIYA RANJAN DASMUNSI : You kindly take it up as the first item.

SHRI PRAMOD MAHAJAN: I will definitely take it up.

SHRI PRIYA RANJAN DASMUNSI : Thank you.

MR. CHAIRMAN : The question is :

"That the Bill further to amend the Salaries and Allowances of Officers of Parliament Act, 1953, be taken into consideration."

The motion was adopted.

MR. CHAIRMAN : The House will now take up clause-by-clause consideration of the Bill.

The question is :

"That clause 2 stand part of the Bill".

Clause 2 was added to the Bill.

Clause 1, the Enacting Formula and the Long Title were added to the Bill.

SHRI PRAMOD MAHAJAN: Sir, I beg to move:

"That the Bill be passed".

MR. CHAIRMAN: The question is :

"That the Bill be passed".

The motion was adopted.
